

Change in Administrative Control on R.R.Bs

3174. SHRI JAGATVIR SINGH DRONA : Will the Minister of FINANCE be pleased to state :

(a) whether all the regional rural banks are proposed to be placed under the administrative control of NABARD;

(b) if so, the details thereof; and

(c) the steps being proposed to protect the interests of the employees of these banks?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) Regional Rural Banks (RRBs) are statutory organisations working under the directions of their own Board of Directors, subject to various policy guidelines of Government, Reserve Bank of India and National Bank for Agriculture and Rural Development (NABARD). There is no proposal to place them under the administrative control of NABARD. NABARD, however, provides refinance to RRBs and also carries out statutory inspections.

(b) and (c). Do not arise.

Extension in Service to Officials of State Bank of Indore

3175. SHRI RADHA MOHAN SINGH : Will the Minister of FINANCE be pleased to state :

(a) the details of officers of the State Bank of Indore given extension in service after superannuation since 1994 till date;

(b) whether in more than 50% of these cases, the officers were investigated by the C.B.I on charge of frauds;

(c) whether vigilance clearance was obtained in these cases before granting extension in service;

(d) if not, the reasons therefor; and

(e) the remedial measures the Government propose to take in regard thereto?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (e). The information is being collected and to the extent available will be laid on the Table of the House.

Compensation to Land Lossers

3176. SHRI HANSRAJ AHIR : Will the Minister of COAL be pleased to state :

(a) whether any complaint has been received about non-payment of compensation amount and not providing jobs to the persons whose lands were acquired for mining by the Western Coalfield Unit of Coal India Ltd;

(b) if so, the details thereof and the policy of Coal India Ltd. in this regard;

(c) the number of such cases pending with the Western Coalfield unit; and

(d) the time by which the compensation amount and jobs are likely to be provided to the affected persons?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) to (d). Information is being collected and will be laid on the Table of the House.

Voluntary Disclosure Scheme

3177. SHRI SATYAJITSINH DULIPSINH GAEKWAD : Will the Minister of FINANCE be pleased to state :

(a) the basic objective of the Volunteer Disclosure Scheme (VDS);

(b) the extent to which the scheme has been successful in achieving the objectives;

(c) the amount of black money disclosed under the scheme since its inception;

(d) whether the Government propose to review the VDS; and

(e) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (c). Government had been announcing - from time to time - various voluntary/Amnesty schemes with the intention of channelising unaccounted money-both Indian and foreign-into the main stream of the economy. These schemes have met with varying degrees of success and apart from their productive use have led to collection of additional taxes in the process.

(d) and (e). There is no such proposal at present.

Khadi and Village Industries Commission

3178. SHRI NARAYAN ATHAWALAY : Will the Minister of INDUSTRY be pleased to state :

(a) whether Khadi and Village Industries Commission (KVIC) has formulated a scheme for generating employment for two million people in 1996-97 with financial back up by Bank consortium to the extent of Rs. 1,000 crore;

(b) if so, the details thereof alongwith salient features of the scheme;

(c) the funds likely to be allotted, State-wise;

(d) the details of performance review of schemes sponsored through KVIC in various States during the last three years by standard norms against target set; and

(e) the details of new schemes proposed to be launched by the KVIC during 1996-97?

THE MINISTER OF INDUSTRY (SHRI MURASO MARAN) : (a) Yes, Sir.

(b) Under the scheme, programmes namely (1) District Special Employment Programme; (2) 125 Block Development Programme; (3) National Programme on Leather, Handmade Paper, Beekeeping and pottery; and (4) Special Projects have been included. While backward districts have been selected for the District Special Employment Programme, Revamped Public District System (RPDS) blocks have been selected for the Block Development Programme. These programmes will generate 10,000 and 1,000 employment per district/block respectively. For special project, thrust will be given on village industries on broad categories, namely; (1) Mineral Based Industry (2) Forest Based Industry (3) Agro based food industry (4) Polymer and Chemical based industry (5) Engineering and Non-conventional energy; and (6) Textile Industry.

(c) The quantum of Statewise funds requirement under various schemes depends upon the number and size of the projects implemented in each State and so the funds allotment will vary from State to State.

(d) The performance of the KVI schemes in different States is reviewed by the KVIC at the time of Annual Budget discussions with the State KVI Boards and the implementing agencies

(e) KVIC is implementing schemes included in the programme for generation of rural employment through khadi and village industry activities as per recommendations of the High Power Committee. Every year, additional persons are being covered by these schemes as part of the programme for generation of 2 million employment in rural areas.

Cement Plants

3179. SHRI ANANTH KUMAR : Will the Minister of INDUSTRY be pleased to state :

(a) the number of large, medium and small cement plants in the country till date, State-wise;

(b) the quantity of cement produced in each of these plants during the last 3 years and the current year till date separately; and

(c) the total number of employees engaged in these plants, unitwise?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) There are 124 large cement plants and about 300 mini cement plants in the country. The State-wise distribution of large cement plants is given in Statement-I. The State-wise break-up of mini cement plants is not being maintained centrally.

(b) The quantity of cement produced by large plants during the last 3 years and the period April-October in the current year is indicated in the Statement-II enclosed. Although: plantwise details of mini cement plants are not centrally maintained, the target of estimated production by these plants in the current year is over 6 million tonnes.

(c) The data regarding unitwise employees engaged by cement plants is not maintained centrally.

STATEMENT-I

Statewise Number of Cement Plants

State	No. of Cement Plants
Delhi	1
Haryana	2
Punjab	1
Himachal Pradesh	4
Jammu and Kashmir	1
Rajasthan	15
Uttar Pradesh	5
Bihar	7
Orissa	3
West Bengal	2
Assam	1
Meghalaya	1
Tamil Nadu	8
Andhra Pradesh	19
Karnataka	9
Kerala	1
Maharashtra	8
Gujarat	13
Madhya Pradesh	23
Total	124

STATEMENT-II

State/Plant	Cement Production (in lakh tonnes)			
	1993-94	1994-95	1995-96	1996-97 (Apr.-Oct.)
1	2	3	4	5
Northern Region				
<i>Punjab</i>				
1. Guj. Ambuja-Un. Ropar (G)	0.00	0.00	5.43	6.79
Total of Punjab	0.00	0.00	5.43	6.79